


**National Company Law Tribunal**

**Allahabad Bench**

CP NO. (IB)162/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE COMPANY: Daimles Financial Services Pvt Ltd vs. Egom  
9n/919 Projecta Pvt Ltd  
SECTION OF THE COMPANIES ACT: U/S 7 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Shrankhla Yadav	Advocate	Petitioner	
<u>2.</u>				

**CP No.(IB) 162/ALD/2017**

Advocate, Ms. Shrankhla Yadav for the Financial Creditor. Today, the Respondent Corporate Debtor is absent despite service of proper notice. Further, the petitioner counsel files an affidavit of service of notices issued, which is taken on record. The Registry of this Tribunal points out some procedural defects in the petition, which need to be removed and to be replied properly, failing which, the petition may be treated as an incomplete and may liable to be rejected for want of statutory compliance under Section 7(5) of I & B Code of 2016.

Therefore, a formal notice to the Corporate Debtor Company be issued under Section 7(5) of I & B Code, 2016. The petitioner is expected to make a reply within statutory period.

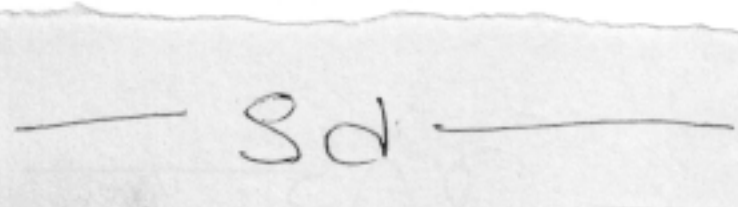
The registry further points out that, the draft fees of Rs.25,000/- submitted towards court fee, could not be encashed and credited to the Government account as the prescribed period for encashment draft is over.

In view of this, the Draft No.098269 dated 13.10.2017 in original is returned herewith to the petitioner counsel so as to replace the same or to be revalidated by the issuing branch of the bank for encashment.

The matter to be listed on 7<sup>th</sup> March, 2018.

**Dated:07.02.2018**

Typed by:  
Zaid  
(Stenographer)

  
**H.P. Chaturvedi,**  
**Member (Judicial)**